so that the methanol may be mixed with Hydrocarbon to fulfil the requirement of fuel consumption in India following the examples of Brazil and other developed countries: and

(b) if so, whether it will be done in a time bound manner so as to benefit the sugar industry?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) BIS Specification IS 2796-2008 for petrol permits mixing of Ethanol (maximum 5% by volume) with petrol and BIS Specification IS 2796-2008 does not permit methanol in petrol. Hence, no such proposal is under consideration.

(b) Does not arise in view of the above.

## Dual pricing of diesel

1971. DR. KANWAR DEEP SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has considered the idea of dual pricing of diesel across different areas in order to reduce the misuse of diesel subsidies by the rich sections of society, who use diesel to fuel private cars;
- (b) if so, the details thereof, including reasons for not implementing the same so far and the estimated impact of the implementation of such a step on the country's fiscal deficit; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) There is no such proposal, at present.

(b) and (c) Differential pricing of diesel may lead to shift of direct customers of diesel to the retail segment, which may create administrative difficulty in implementation of dual pricing.

## Surcharge scam in petrol pumps

1972. DR. T.N. SEEMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is aware of surcharge scam taking place in petrol

pumps involving a consumer unknowingly paying a surcharge of 2.5 per cent to private banks on every purchase of petrol or diesel from a retail outlet;

- (b) if so, the details thereof;
- (c) whether Government has taken any action against Oil Marketing Companies (OMCs) to stop them from such unfair trade practices; and
- (d) if so, the details thereof along with the remedial measures being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) There is no report of surcharge scam in the petrol pumps of Public Sector Oil Marketing Companies (OMCs).

(b) to (d) Do not arise in view of the above.

## Revenue sharing agreement for KG D6 basin

1973. SHRI NARESH AGRAWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the agreement for revenue sharing in KG-D6 basin has not been adhered to;
- (b) the details of production target set and actual production from the basin, year-wise;
- (c) the details of the agreement, terms of payment, expected revenue and actual realization of revenue;
  - (d) the reasons for arriving at such terms and conditions;
- (e) the steps Government has taken to bring transparency and avoid such losses in future; and
  - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a), (c) and (d) The fiscal terms for revenue sharing under the Production Sharing Contract (PSC) are decided on the basis of a transparent International Competitive Bidding process. Accordingly, the PSC in respect of KG-DWN-98/3 (KG-D6) block requires the